Central Administrative Tribunal Principal Bench, New Delhi

This the 24th day of April, 2019

Hon'ble Ms. Nita Chowdhury, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Umesh Chand Saxena, Age 53 years S/o Sh. Laxmi Narian,
Working as Technician Grade II,
Under Sr. Divil. Electrical Engineer,
Ghaziabad (UP)

- Applicant

(By Advocate: Mr. Lalta Prasad)

VERSUS

- Union of India
 Through the General Manager,
 Northern Railway,
 Baroda House, New Delhi
- Divisional Railway Manager,
 Delhi Division, Northern Railway,
 State Entry Road, New Delhi
- Divisional Electrical Engineer (RS)
 Northern Railway,
 Ghaziabad (UP)

- Respondents

(By Advocate: Ms. Neetu Mishra for Mr. Satpal Singh)

ORDER (Oral)

Ms. Nita Chowdhury:

When the matter is taken up, counsel for the applicant appears and himself states that the applicant of this OA has retired since filing of the same and in view of the above stated position, this matter has been rendered infructuous.

2. In view of the assertion made by the counsel for the applicant, the OA is dismissed as infructuous. No costs.

(Nita Chowdhury) Member (A) (S.N. Terdal) Member (J)

Central Administrative Tribunal Principal Bench, New Delhi

This the 24th day of April, 2019

Hon'ble Ms. Nita Chowdhury, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

- B.N. Dwivedi, Aged 48 years,
 S/o Sh. JN Dwivedi,
 Working as Record Supplier,
 Ordnance Factory, Dehradun,
 R/o C-245/2, New Type-III, OFD Estate,
 Dehradun-248008
- DS Bhandari, Aged 49 years,
 S/o GS Bhandari,
 Working as Record Supplier,
 Ordnance Factory, Dehradun,
 R/o C-2/11, New Type-III, OFD Estate,
 Raipur, Dehradun-248008
- 3. Rajiv Kumar, Aged 49 years,
 S/o Sh. Ishwar Dev,
 Working as Blue Printer,
 Ordnance Factory, Dehradun,
 R/o C-10/9, New Type-III, OFD Estate,
 Raipur, Dehradun-248008

- Applicants

(By Advocate: Mr. Yogesh Sharma)

VERSUS

- Union of India through the Secretary, Ministry of Defence, Govt. of India, South Block, New Delhi
- 2. The Controller General of Defence Accounts (CGDA)

(By Advocate: Mr. U. Srivastava)

ORDER (Oral)

Ms. Nita Chowdhury:

When the matter is taken up, counsel for the applicant appears and himself states that the applicant of this OA has retired since filing of the same and in view of the above stated position, this matter has been rendered infructuous.

2. In view of the assertion made by the counsel for the applicant, the OA is dismissed as infructuous. No costs.

(Nita Chowdhury) Member (A) (S.N. Terdal) Member (J)

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